

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW BOMBAY BENCH

O.A. No. 155/91

XXX XXX No.

198

DATE OF DECISION 18.4.1991

MR.P.G.MALANKAR AND 7 others Petitioner

MR.I.A.Saiyed, Advocate Advocate for the Petitioner(s)

Versus

UNION OF INDIA and others Respondent

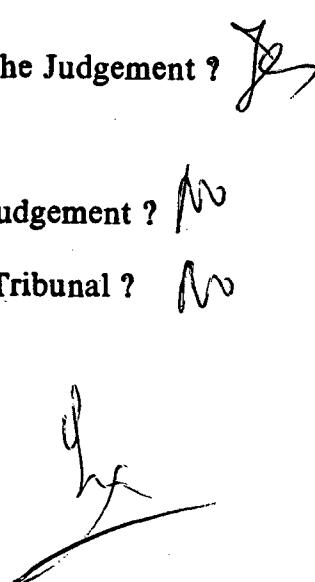
Mr.A.I.Bhatkar Advocate for the Respondent(s)

CORAM

The Hon'ble Mr. M.Y.PRIOLKAR, MEMBER(A)

The Hon'ble Mr. T.C.S.REDDY, MEMBER(J)

1. Whether Reporters of local papers may be allowed to see the Judgement ? *J*
2. To be referred to the Reporter or not ? *M*
3. Whether their Lordships wish to see the fair copy of the Judgement ? *M*
4. Whether it needs to be circulated to other Benches of the Tribunal ? *M*



BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW BOMBAY BENCH
NEW BOMBAY

(4)

ORIGINAL APPLICATION NO. 155/91

MR.P.G.MALANKAR
AND OTHER SEVEN
C/o R.K.Saiyed, Adv,
and Notary,
20/A Lohar Chawl, Gai Wadi,
off Cadell Road Dargah,
Mahim, Bombay-16

... Applicants

Vs.

Union of India and
others.

... Respondents

CORAM : HON'BLE MEMBER SHRI M.Y.PRIOLKAR, MEMBER(A)

HON'BLE MEMBER SHRI T.C.S.REDDY, MEMBER (J)

Appearance:

MR. I.A.SAIYEDY ADV.
for the applicants

MR.A.I.Bhatkar,Adv
for the respondents.

ORAL JUDGMENT

DATED 18.4.1991

(PER: M.Y.PRIOLKAR, Member(A),

Today the counsel for the applicants Mr. I.A.Saiyed stated on ~~the~~ instructions from the applicants that the applicants wish to withdraw this application. The permission for withdrawal is granted. Accordingly this application ^{is} dismissed as withdrawn at the request of the applicants.

2. There is no order as to costs.

T - U — P

(T.C.S.Reddy)
M(J)

6/4/1991
(M.Y.Priolkar)
M(A)